

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE SANJAY DWIVEDI

ON THE 28th OF JUNE, 2024

MISC. CRIMINAL CASE No. 26014 of 2024

(BAIJANTI

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

(APPLICANT BY SHRI VIKAS JYOTISHI - ADVOCATE)

(RESPONDENT-STATE BY SHRI M.M. VERMA - G.A.)

ORDER

This first application under Section 439 of the Code of Criminal Procedure has been filed on behalf of the applicant for grant of bail relating to FIR/Crime No.146/2024 registered at Police Station-Niwari, District Niwari for the offence punishable under Section 34(2) of Excise Act.

Learned counsel for the applicant submits that the applicant has been fallaciously implicated in the crime and he is in custody since 20.06.2024. The offence is triable by JMFC. On these grounds, he submits that the applicant may be released on bail.

On the other hand, learned counsel for the State opposes the prayer for bail.

Considering the submissions made by learned counsel for the parties, perusal of record and looking to the nature of crime, without commenting anything on the merits of the case, this application is **allowed**. It is directed that the applicant be released on bail upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand)** with one solvent surety of the like amount to the satisfaction of the trial Court concerned for his appearance on the dates given by it.

It is further directed that the applicant shall abide by the conditions enumerated in Section 437(3) of the Code of Criminal Procedure.

Certified copy as per rules.

(SANJAY DWIVEDI)
JUDGE

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